

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 40/2012 (Suo motu)

Sub: Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Power Development Department, Jammu and Kashmir.

Date of hearing : 12.4.2012

Coram : Dr. Pramod Deo, Chairperson
Shri V.S. Verma, Member

Respondents : Power Development Department, Jammu and Kashmir
Secretary, Power Development Department, Jammu
and Kashmir
Chief Secretary, Power Development Department,
Jammu and Kashmir

Parties present : Shri Krishanu Adhikary, Advocate for the petitioner
Miss Joyti Prasad, NLDC

Record of Proceedings

Learned proxy counsel for the respondents requested for an adjournment to file its reply.

2. The Commission directed the respondents to file their reply on affidavit, latest by 11.5.2012.
3. The petition shall be listed for hearing on 17.5.2012.

By Order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**